

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No. 878/97

Transfer Application No.

Date of Decision 16.10.1997

Smt. S.J.Ambekar

Petitioner/s

Shri D.V.Gangal

Advocate for
the Petitioners

Versus

Union of India & Ors.

Respondent/s

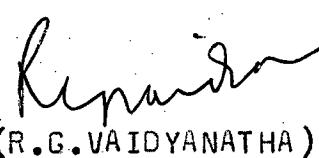
Shri S.S.Karkera for Shri P.M.Pradhan
Advocate for
the Respondents

CORAM :

Hon'ble Shri. Justice R.G.Vaidyanatha, Vice Chairman

Hon'ble Shri.

- (1) To be referred to the Reporter or not ?
- (2) Whether it needs to be circulated to other Benches of the Tribunal ?


(R.G. VAIDYANATHA)

VICE CHAIRMAN

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI

OA. NO. 878/97

Thursday this the 16th day of October, 1997

CORAM: Hon'ble Shri Justice R.G.Vaidyanatha, Vice Chairman

Smt. S. J. Ambekar
R/o B-Gurukrupa Co-op. Hsg. Society,
R.T.O. Road, Andheri (W),
Mumbai- 400 053.

By Advocate Shri D.V.Gangal ... Applicant
v/s.

1. Union of India through
The Secretary, Ministry of
External Affairs, New Delhi.
2. The Pass-port Officer,
Pass-port Office, Panaji,
Goa - 403 001.

By Advocate Shri S.S.Karkera
for Shri P.M.Pradhan, C.G.S.C. ... Respondents

ORDER

(Per: Shri Justice R.G.Vaidyanatha, VC)

The matter is heard at the admission stage. Learned counsel for the respondents produces a Fax Message received by him. The Fax Message reveals that the applicant should be relieved at Panaji from the date she proceeded on leave. It further mentions that if the applicant joins duty at Mumbai, the office will regularise her leave and pay her leave salary etc. It is also stated that the applicant will voluntarily retire on 5.11.1997 on completion of her notice period.

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Since the respondents have agreed to regularise the leave as per rules, nothing survives in the OA. The applicant may resume duty at Mumbai tomorrow, i.e. 17.10.1997, to which the learned counsel for the respondents, on taking instructions from the officer, agrees. For the above reasons, the OA. is disposed of at the admission stage subject to above L observations. Consequentially, M.P.No. 584/97 for amendment does not survive and it is accordingly disposed of. No costs. Copy of this order be furnished to both the counsels.

R.G.Vaidyanatha
(R.G.VAIDYANATHA)

VICE CHAIRMAN

mrj.